

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

84(ND)16

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
02.02.2018**

**NAME OF THE COMPANY: Sandeep Bansil V/s. M/s. Nexgen Manpower  
Services Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner:	Mr. Kshitij Kumar, Advocate		
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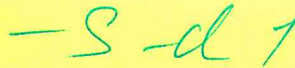
	For the Respondent:	Mr. Manoj K. Singh & Ms. Vijaya Singh, Advocates for R-1 to 3.		
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**ORDER**

Request for an adjournment is being made by both the parties on grounds ~~on grounds~~ that talks of compromise have been initiated. Renotify, the case for final arguments in case the settlement is not arrived at.

To come up on 22<sup>nd</sup> May, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**